ITEM NO.20 COURT NO.1 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No. 1913/2022 in W.P.(C) No. 1109/2020

NITISHA Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.161943/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.161942/2022-INTERVENTION/IMPLEADMENT and IA No.161944/2022-CLARIFICATION/DIRECTION and IA No.161941/2022-APPLICATION FOR PERMISSION)

Date: 21-11-2022 This application was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. V. Mohana, Sr. Adv.

Mr. Rakesh Kumar, AOR

Ms. Sneha Sanjay Botwe, Adv.

Ms. Tanisa Shamnta, Adv.

Ms. Alka Verma, Adv.

Mr. Vinay Kumar, Adv.

Mr. Sanjay Kumar Yadav, Adv.

Mr. Anupam Kirti, Adv.

For Respondent(s) Mr. Vikramjit Banerjee, ASG

Mr. R.Balasubramanian, Sr. Adv.

Mr. Adit Khorana, Adv.

Ms. Swarupama Chaturvedi, Adv.

Ms. Seema Bengani, Adv.

Ms. Shraddha Deshmukh, Adv.

Ms. Chinmayee Chandra, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Anas Tanwir, AOR

UPON hearing the counsel the Court made the following O R D E R

1 We have heard Ms V Mohana, senior counsel appearing on behalf of the applicants.

2 Ms V Mohana submits that while, on the one hand, no steps have been taken to comply with the judgment of this Court dated 25 March 2021 in the case of Lt Col Nitish & ors v Union of India & Ors¹, the Army authorities have granted

promotions to junior batches of male officers.

3 Mr R Balasubramanian, senior counsel appearing on behalf of the Union of India,

states that since 150 additional vacancies were required to be filled up, the

concurrence of the Ministry of Finance had to be taken and that the decision

making process is at an advanced stage. The senior counsel requests for the

grant of two weeks' time for finalizing the process.

4 Issue notice.

5 List the Miscellaneous Application on 5 December 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR) ASSISTANT REGISTRAR